

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3091**

TO BE ANSWERED ON THE 21st MARCH, 2017/ PHALGUNA 30, 1938 (SAKA)

ENEMY PROPERTY

**3091. SHRI V. PANNEERSELVAM:
SHRI HARINARAYAN RAJBHAR:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of properties sold by the Custodian of Enemy Property(CEP) in the country since 1978, State-wise including Uttar Pradesh;

(b) whether the Supreme Court in its recent verdict has suggested transfer of enemy property to the Government;

(c) if so, the details thereof;

(d) the status of the Enemy Property Act,1968 and the Public Premises(Eviction of Unauthorised Occupants) Act, 1971; and

(e) the details of other measures taken by the Government regarding enemy property?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) The information in this regard is not readily available with the Office of the Custodian of Enemy Property for India (CEPI) and the same is under compilation.

(b) and (c) : As per available information, the Hon'ble Supreme Court has not passed any verdict regarding transfer of enemy property to the Government.

(d) The Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 has now been amended by the Enemy Property (Amendment and Validation) Act, 2017 w.e.f. 14.3.2017.

(e) Measures such as identification, declaration, preservation, management and control over enemy properties have so far been taken by the Office of the CEPI.
